

(d) the cost incurred by Government in litigating these cases for the last ten years, year-wise; and

(e) the steps to be taken by Government to reduce Government litigation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (e) Information is being collected and will be laid on the Table of the House.

Limiting the number of tribunals to few select subjects

2013. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received representations that there have been too many tribunals covering diverse subjects, if so, the details thereof;

(b) whether Government has commissioned a *suo moto* study on the relevance and utility of these tribunals, particularly in a liberalised economic environment. if not, whether Government will commission such a study; and

(c) whether Government will consider limiting the scope and functions of tribunals to a few select subjects to promote ease of doing business in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) No, Sir.

(b) Yes, Sir.

(c) Scope and functions of the Tribunals have been provided in their respective statutes.

Appointment of SC/ST and OBC Judges

†2014. SHRI P. L. PUNIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of steps taken to provide reservation to Scheduled Castes, Scheduled Tribes and Other Backward Classes according to population in the appointment of Judges of High Courts and the Supreme Court; and

(b) whether Government proposes to amend the Constitution for providing representation to Scheduled Castes, Scheduled Tribes and Other Backward Classes in the appointments of Judges, if so, the details thereof, if not, the reasons therefor?

† Original notice of the question was received in Hindi.